

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 48/14(1)/NCLT/AHM/2017

Coram:



**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.05.2017**

Name of the Company: International Public School Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	PRANAY PATEL	PCS		
2.				

ORDER

Learned PCS Mr. Pranay Patel present for Petitioner.

Heard Learned PCS for petitioner. Petition is admitted.


Date of hearing is 19.07.2017.

(a) The company is directed to comply with Rule 68(5) (a), (b), (c) of NCLT Rules, 2016 by advertising the petition in Dainik Bhaskar and Times of India according to Rule 35, serving individual notices by Registered post with acknowledgement due in form NCLT 3(B) on each creditor, if any of the Company

(b) Serve notice together with the copy of the petition to Central government through Regional Director Ahmedabad, Registrar of Companies Gwalior Madhya Pradesh by Registered post acknowledgement due along with a copy of petition and file proof of service.

The company is directed to keep a duly authenticated copy of list of creditors, if any at the Registered office of the company and allow inspection to any person and allow any person to take the extract of the list on payment as per sub rule 4 of Rule 68 of NCLT Rules, 2016.

List the matter on 19.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of May, 2017.